

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2752  
ANSWERED ON:17.08.2011  
AVIATION SAFETY AUDIT  
Bajwa Shri Partap Singh

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether any aviation safety audit was conducted recently and if so, whether it was in compliance with the standards and recommended practices of International Civil Aviation Organisation;
- (b) if not, the shortcomings observed by the audit teams and the remedial measures put in place to overcome the shortcomings;
- (c) whether the Federal Aviation Authority has conducted any reassessment of DGCA;
- (d) if so, the details of the findings and recommendations of the audit team; and
- (e) the action taken by the Government on these findings/ recommendations?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) and (b):- Yes, Madam. International Civil Aviation Organisation (ICAO) under its Universal Safety Oversight Audit Programme (USOAP), conducted an audit of India in October, 2006. There were in all 70 findings and recommendations in the areas of legislation, organisation, operations, airworthiness, licensing, aerodromes, air navigation services and accident investigation. Out of which 65 have been implemented and the other are at various stages of implementation.

(c), (d) and (e):- Federal Aviation Administration (FAA) of United States of America (USA) based on the above ICAO audit carried out an audit of Directorate General of Civil Aviation (DGCA) under their International Aviation Safety Assessment (IASA) programme in March, 2009. There were 19 observations mainly in the areas of (i) availability of qualified technical personnel in DGCA;(ii) technical guidance for the personnel; (iii) continued Surveillance Obligations; and (iv) resolution of safety concerns. DGCA was in turn required to rectify these deficiencies, failing which, US would have downgraded India from Category 1 to Category 2. India has been holding Category 1 rating since 1997. Actions were taken to improve the following areas (i) primary aviation legislation ; (ii) specific operating regulations; (iii) civil aviation system and safety oversight functions; (iv) qualification and training of technical staff,(v) procedures and technical guidance;(vi) licensing and certification obligations; (vii) surveillance obligations and (viii) resolution of safety concerns. The actions taken by DGCA was again reviewed by FAA in July, 2010 and based on the findings, FAA has confirmed that India will remain Category 1.